

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application No.399 of 2002

Tuesday, this the 6th day of February, 2003

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.  
Hon'ble Maj. Gen. K.K.Srivastava, V.C.

1. Pramod Singh Yadav,  
Care of Sri M.P.Singh Yadav,  
resident of 304 Faithful Gunj,  
Cantt. Kanpur.
2. Anurag Bajpayee, Son of late  
Sri M.B.Bajpayee, resident of  
5- postal Officer Colony,  
Nawab Gunj, Kanpur Nagar.
3. Km. Alpana Khare,  
daughter of Sri A.K.Khare,  
resident of 181/6 Juhu  
Lal Colony, Kanpur.
4. Anurag Mishra, son of  
Sri Arun Kumar Mishra,  
resident of 128/16-D,  
Block Quidwai Nagar, Kanpur.
5. Vinod Kumar Sonkar,  
Son of Sri Devi Charan Sonkar,  
resident of 109/144 Jawahar Nagar,  
Kanpur. .... Applicant.

(By Advocate : Shri Amit Saxena)

Versus

1. Union of India,  
through Revenue Secretary,  
Ministry of Finance,  
New Delhi.
2. Principal Chief Controller of Accounts,  
Central Board of Direct Taxes,  
Zenal Accounts Office 16/69 Aaykar Bhawan,  
Civil Lines, Kanpur.
3. Principal Chief Controller of Accounts,  
Central Board of Direct Taxes, 9th Floor,  
Lok Naik Bhawan, Khan Market, New Delhi.

.....Respondents.

(By Advocate : Shri R.C.Joshi)

Contd....2.



ORDER (ORAL)

By Hon'ble Mr. Justice R.R.K.Trivedi, V.C. :

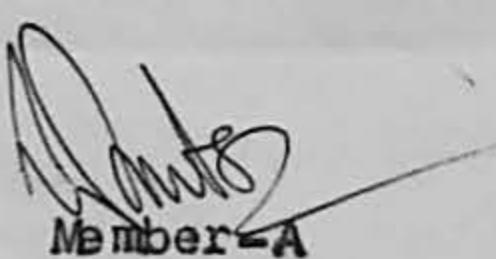
By this OA under Section 19 of the Administrative Tribunal Act, 1985, 5 applicants have challenged the impugned order dated 7.11.2001, by which the services of the applicants were terminated with effect from 7.11.2001.

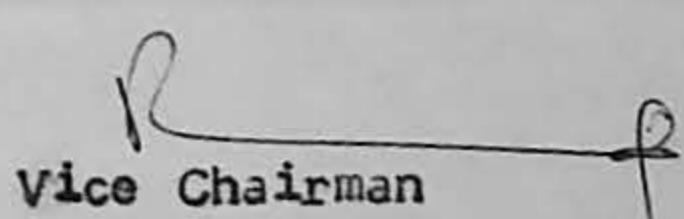
2. It is not disputed that the applicants were appointed as Accountants on adhoc basis for a period of six months from the date of their joining. The learned counsel for the applicant placed before us appointment letter Annexure-A-2 condition No.3 which reads as under :-

"At the expiry of six months if the regular claimants are still not available, fresh appointment are to be made for the same post."

Learned counsel has submitted that in view of the aforesaid condition, the applicant is seriously apprehending that respondents would ~~make~~ <sup>make</sup> fresh appointment by way of adhoc arrangement, once this OA is dismissed without any direction.

3. Considering the aforesaid aspects, we dispose of this OA with a direction to respondent No.2 that if they need fresh hands to discharge the duty of Accountant, no arrangement may be made on adhoc basis <sup>except by giving chance to applicants</sup>. However, the applicants will have no claim, if the appointments are made on regular basis. No order as to costs.

  
Member-A

  
Vice Chairman

RKM/